

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 501 OF 2018 IN**  
**DFR NO. 1199 OF 2018**

**Dated: 28<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mangalam Cement Ltd. ... Appellant(s)**

**Vs.**

**Jaipur Vidyut Vitran Nigam Limited & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. P.N. Bhandari

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-2

**ORDER**

**IA NO. 501 OF 2018**

**(Application for condonation of delay in filing the Appeal)**

Issue notice to the Respondents returnable on 12.07.2018.

The learned counsel, Mr. R.K. Mehta accepts notice on behalf of the second Respondent.

Dasti, in addition, is permitted.

List this IA on 12.07.2018, as agreed by the learned counsel appearing for the Appellant and the Respondent.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*pds/vt*